

DIVISION BENCH
COURT - I

O-241

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP/343(KB)2022
IA(COMPANIES.ACT)/34(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 04TH APRIL 2024

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| IN THE MATTER OF | AMBALIKA DAS VS K C DAS PVT LTD |
| UNDER SECTION | SEC. 58(3) SEC. 59 SEC. 241(1) SEC. 242(4) SEC. 244(1) |

Appearances (via video conferencing/physically)

Mr. Ratnanko Banerji, Adv. : For Petitioner
Ms. Urmila Chakraborty, Adv.
Mr. Ayan Chakraborty, Adv.
Ms. Sohini Mukherjee, Adv.

Mr. Jishnu Saha, Sr. Adv. : For R1, 2
Mr. Sunil Kumar Gupta, Adv.
Mr. Arindam Paul, Adv.

Mr. Sakya Sen, Adv. : For R3, 6
Mr. Arindam Paul, Adv.
Ms. Debarati Das, Adv.

ORDER

1. Ld. Sr. Counsel/Counsel for the parties present.
2. Ld. Counsel states that respondent No. 4,5 and 6 have been arrayed as proforma respondent as indicated in paragraph 2 (d), (e) at page 4 of the CP. Therefore, they be treated as proforma respondents. Reply affidavit has been filed by respondent No. 1. Ld. Counsel states that this be treated as a reply affidavit on behalf of respondent No. 2 as well.
3. Despite repeated opportunities, reply affidavit has not been filed by respondent No. 3. Right to file the same is closed. Rejoinder affidavit by the petitioner to the reply

of respondent No. 1 has been filed. Ld. Counsel states that she adopts the same for respondent No. 2 as well.

4. **IA(COMPANIES.ACT)/34(KB)2024**

- i. Notice accepted by Ld. Counsel appearing for respondent. Reply affidavit, if any, be filed within two weeks.
5. Post this matter on **16/5/2024**.

Balraj Joshi
Member (Technical)

Rohit Kapoor
Member (Judicial)